

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:450
ANSWERED ON:26.04.2000
PENSION AND OTHER FACILITIES FOR HANDICAPPED
DUKHA BHAGAT;VILAS BABURAO MUTTEMWAR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Disabilities Act, 1995 reserve three percent seats to the disabled in the field of education and employment;
- (b) whether the Government are aware that this Act is not being implemented properly in various States and particularly in Maharashtra;
- (c) if so, the steps taken in this regard;
- (d) whether there is a demand that State Governments should pass resolution in legislature supporting the need for reservation to the disabled;
- (e) if so, whether Union Government are considering to make amendments to the Disabilities Act, 1995 to give fair deal for disabled;
- (f) if so, the time by which legislation is likely to be introduced;
- (g) whether the Government are contemplating to start a pension scheme for totally incapacitated and disabled persons; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a)to(h)A Statement is laid on the Table of the House.

Statement referred to in respect of Part (a) to (h) of the Lok Sabha Starred Question No.450 for answer on 26.4.2000, put forth by Prof. Dukha Bhagat and Shri Vilas Muttemwar, regarding 'Pension and other Facilities for Handicapped'.

(a) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 provides reservation not less than 3% for persons with disabilities in all Government educational institutions and other educational institutions receiving aid from the Government. The Act further provides for not less than 3% reservation in jobs in the establishments of every appropriate Government of which 1% each shall be reserved for persons suffering from (i) blindness or low vision;
(ii) hearing impairment;
(iii) locomotor disability or cerebral palsy in the posts identified for each disability.

(b) No, Sir. However, all the State Governments/ Union territories have been impressed time and again the need to implement provisions of the Act.

(c) : Does not arise.

(d) No, Sir.

(e) to (h): There is a proposal to amend the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. No time limit for introduction of the Bill in this regard can be specified at this stage.